

**Summary under Regulation 13 (1B) of the Competition Commission of India
(Procedure in regard to the transaction of business relating to combinations),
Regulations, 2011 (as amended)**

(a) Parties to the Combination

- (i) Green Boat Investment Ltd (***Green Boat***); and
- (ii) Tata Technologies Limited (***TTL***).

(b) Type of the Combination

The Proposed Transaction relates to an acquisition by Green Boat of an aggregate of up to 49% shareholding of TTL on a fully diluted basis from its existing shareholders (***Proposed Transaction***).

(c) Area of Activity of the Parties to the Combination

Green Boat

Green Boat is an investment holding company, ultimately owned by certain private equity funds managed by Warburg Pincus LLC, a leading global private equity firm focused on growth investing in portfolio companies across a broad spectrum of industries and geographies.

TTL

TTL is part of the Tata Group and a subsidiary of Tata Motors Limited, engaged in providing engineering outsourcing services, involving engineering and design services, delivering product development and product lifecycle management through the application of information technology and connected enterprise solutions to automotive, aerospace and industrial, and heavy machinery customers. In addition, TTL is also engaged in the sale of software products.

(d) The Relevant Market(s) to which the Combination Relates

The relevant market for the purposes of the Proposed Transaction is the market for provision of Information Technology – Business Process Management (***IT-BPM***) services in India.